2657

tions located in Northern and Eastern India, since vacancies for their absorption were not available in Defence Installations located in Southern States. Vacancies in Class IV posts available in the Ordnance Factories at Avadi and Trichinopoly have also been, and will continue to be, utilised for absorption of surplus personnel from other Defence Installations (including B.O.D., Avadi) in accordance with the scheme of adjustment of surpluses and deficiencies. Recruitment of outsiders in such posts is resorted to only when a vacancy cannot be filled in accordance with the scheme.

(b) The principle followed for such adjustment is that, to the extent vacancies are available, the senior amongst surplus employees are offered alternative employment in the same station or nearby stations and efforts are made to absorb the remaining surplus employees at other stations wherever vacancies may be available.

NEHRU EXHIBITION

*459. SHRI RAM SINGH: SHRI SUNDAR MANI PATEL:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether 'Government's attention has been drawn to a press report at page 15 in the 'March of the Nation' (Weekly) dated 16th July, 1966 titled "Lakhs wasted on Nehru Exhibition"; and
- (b) if so, what is the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): (a) Yes, Sir.

(b) The report is totally incorrect. Nehru and New India exhibition has been received with tremendous enthusiasm in all the countries where it was held. It has contributed greatly to the strengthening of friendly relations between India and the countries concerned.

Efforts have been made all along to keep the expenditure to the barest minimum.

IMPLEMENTATION OF NATIONAL INDUSTRIAL TRIBUNAL RECOM MENDATIONS

*460. SHRI NAND KISHORE BHATT: Will the Minister of DEFENCE be pleased to state;

- (a) whether it is a fact that the re contained commendations in the National Industrial Tribunal's Award for framing rules for recruitment, pro motions etc., have not been implemen ted so far; and
- (b) if so, the reasons therefor and when the recommendations are likely to be implemented?

THE MINISTER OF DEFENCE (SHRI Y. B. CHAVAN): (a) Yes, Sir.

(b) Until recently the view held was that rules for recruitment, promotion and transfer Cantonment Board employees accordance with the directive and recommendation of the Tribunal could not be framed without amending the Cantonments Act 1924. This amendment was proposed to be undertaken along with a number of other amendments in view. It is now considered that even within the ambit of the present Cantonments Act it is possible to frame rules to give effect to the directives/suggestions of the Tribunal on the points in question. Draft amendments are likely to be shortly published for objections and suggestions.

BOUNDARY BETWEEN SIKXIM AND TIBET

- *462. SHRI M. RUTHNASWAMY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:
- (a) whether the boundary between Sikkim and Tibet has been delimited and demarcated;
- (b) whether the boundary between Bhutan and Tibet has been delimited; and